

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 413
IB/289/ND/2020

IN THE MATTER OF:

| | | |
|--------------------------------------|-----|------------|
| M/s Eastern Interiors and Furnishers | ... | Applicant |
| Versus | | |
| Ripples Engineering Pvt Ltd | ... | Respondent |

Under Section 9 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

| | | |
|--------------------|---|---|
| For the Applicant | : | |
| For the Respondent | : | Adv. Sanjeev Kumar Choudhary, Adv. Upasana Chandrashekar, Adv. Anindya Bhan |

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **03.05.2024**.

Sd/-
(Court Officer)